## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:4530 ANSWERED ON:07.12.2010 ADULT CONTENT ON TV Pakkirappa Shri S.

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government proposes to amend existing laws/Act relating to permit the telecast of adult contents on television;
- (b) if so, the details thereof;
- (c) whether the Government has assessed its impact on the society before amending this law;
- (d) if so, the details thereof; and
- (e) if not, whether the Government also proposes to constitute a Committee to assess its impact before making amendment in this law/Act?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a) to (e) The Government had constituted a committee for reviewing the existing Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 to provide greater specificity to the provision of existing codes. The committee has made recommendations in the form of draft `Self- regulation Guidelines for the Broadcasting sector9 which is available on the Ministry's website http://mib.gov.in under the heading `Codes Guidelines Policy`.

Ministry has been holding consultations with all concerned stakeholders to arrive at a broad consensus on the recommendations of the committee. A Task Force had been set up under the Chairmanship of Secretary (I&B) for holding wider consultations with stakeholders to arrive at a consensus on this issue.